

ACT NO. XIX OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
27th October, 1936.)

An Act further to amend the General Clauses Act, 1897,
for a certain purpose.

X of 1897. **W**HEREAS it is expedient further to amend the
General Clauses Act, 1897, for the purpose
hereinafter appearing; It is hereby enacted as
follows:—

1. This Act may be called the General Clauses (Amend- Short title.
ment) Act, 1936.

X of 1897. 2. After section 6 of the General Clauses Act, 1897, Insertion of
the following section shall be inserted, namely:— new section
6A in Act X
of 1897.

“6A. Where any Act of the Governor General Repeal of Act
in Council or Regulation made after the making textual
commencement of this Act repeals any amendment in
enactment by which the text of any Act of Act or Regu-
the Governor General in Council or Regu- lation.
lation was amended by the express omission,
insertion or substitution of any matter, then,
unless a different intention appears, the repeal
shall not affect the continuance of any such
amendment made by the enactment so repealed
and in operation at the time of such repeal.”

Price anna 1 or 1½d.

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